

CC No. : 01/2015  
ECR No. : DLZO/15/2014/AD(VM)  
U/S : 3 & 4 of PMLA Act  
ED Vs. Gautam Khaitan & Ors.

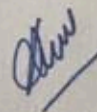
18.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs  
for Enforcement Directorate.

The matter is taken up today on an application filed by Enforcement Directorate for rectification of name in the order dated 16.09.2020 granting permission to examine and to record the statement of Christian Michel James.

It is submitted that in the order dated 16.09.2020, the name of one of the official of Enforcement Directorate was written as Sh. Tarun, AEO in place of Sh. Karun Bansal, AEO. It is submitted that necessary rectification may be carried out in the order.



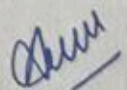
I have perused the order dt. 16.9.2020. In para 9 of the order dated 16.09.2020, the name "Sh. Tarun, AEO" shall be read as "Sh. Karun Bansal, AEO".

The application is accordingly disposed of.

Copy of this order be sent to Ld. Counsel for ED as well as to Ld. Counsel for accused and a copy of the order be also sent to Jail Authorities through whatsapp/email.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.

  
(Arvind Kumar)  
Special Judge CBI-10  
Rouse Avenue Courts  
New Delhi/18.09.2020